
PRESS RELEASE
For Immediate Release

**Independent Commission on SIR to Hold Public Hearing on Electoral Roll
Revision Grievances in New Delhi on 15 October 2026**

New Delhi | 14 October 2026

The Independent Commission on the Special Intensive Revision (SIR) of electoral rolls, proposed by the Lawyers Association for Constitution (LAFC), will hold its first public hearing on **15 October 2026 at Jawahar Bhawan, New Delhi**, to hear and record the testimonies of voters who have approached the Commission with grievances relating to the ongoing SIR exercise.

The hearing marks the first in a series of hearings planned across the country to provide a platform for affected voters to present their concerns and have their experiences formally recorded. The initiative seeks to draw attention to the importance of protecting the electoral rights of eligible citizens and upholding the fundamental democratic principle that every eligible voter's voice matters.

The Commission comprises **Justice A.K. Patnaik**, former Judge of the Supreme Court of India; **Justice Badar Durrez Ahmad**, former Chief Justice of the Jammu and Kashmir High Court; **Justice Rekha Sharma**, former Judge of the Delhi High Court; and **Justice Anjana Prakash**, former Judge of the Patna High Court. The Commission is chaired by **Justice Madan Lokur**, former Judge of the Supreme Court of India.

As part of the arrangements for the hearing, the Commission has directed its Secretariat to inform the Election Commission of India (ECI) and invite it to

nominate a senior officer to attend the proceedings and listen to the range of testimonies presented by voters. Accordingly, the Secretariat has issued a formal notice to the Election Commission of India.

The hearing is intended to ensure that the concerns of voters affected by the SIR process are heard and documented. The proceedings form part of a broader effort to facilitate public engagement with issues concerning electoral roll revision and the protection of eligible citizens' voting rights. At the same time, the Commission is keen that the ECI should participate in the process by nominating an officer who can engage with the process. The Commission wishes to ensure complete neutrality and uphold principles of natural justice

Details of the Public Hearing

Date: Thursday, 15 October 2026

Time: 9:00 AM to 1:30 PM

Venue: Jawahar Bhawan, Dr Rajendra Prasad Road, Windsor Place, New Delhi

Issued by: Secretariat of the Independent Commission on SIR

Proposed by: Lawyers Association for Constitution (LAFC)

The right to vote is a cornerstone of democracy, and the concerns of every eligible voter deserve to be heard.

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